

(a) whether there was inadequate information about the exact relationship between large dams and earthquakes;

(b) whether the Union Government have received representations to examine the issues related to the reservoir induced seismicity and a moratorium on the construction of mega dams; and

(c) if so, the action taken thereon

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) the available information on dams all over the World does not conclusively prove any relationship between large dams and earthquakes.

(b) A number of representations against construction of large dams on various grounds including seismicity have been received.

(c) The scope and size of a project to be constructed at a particular site is governed by the topography, water availability, hydrological and hydrogeological, characteristics of the region and area to be irrigated. Seismic parameters in the design of a dam are based on the recommendations of the National Committee on Seismic Design Parameters which includes experts from various institutions.

Amendments in Rape Law

3536-A. SHRI R. SURENDER REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have received representations/suggestions from jurists, lawyers, social scientists and

women's organisations, regarding the need for drastic amendments in the Indian Penal Code providing for more deterrent punishment in rape cases, especially rape of minor children;

(b) if so, the details thereof; and

(c) the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c) In connection with the reports in media of violence including rape against women suggestions for amendment in the laws, including for stricter punishment for offences, have been made from time to time at different forums. The National Commission for Women (NCW), which is charged with the responsibility under the NCW Act, 1990, to review from time to time the adequacy of existing laws relating to women and to recommend amendments, had organised a Seminar on Child Rape in October, 1992. The members of the NCW, representatives from voluntary organisations, eminent lawyers and activists participated in the workshop. The Commission has been requested to consider the recommendations made in the workshop and send its formal recommendations in this matter to the Government. The response from the Commission have not been received.

12.00 hrs.

RE: IMPLEMENTATION OF MANDAL COMMISSION'S RECOMMENDATIONS

[*Translation*]

SHRI CHANDRA JEET YADAV (Azamgarh): Mr. Speaker, Sir, I am

anguished to raise the issue of Mandal Commission again in this august House. You might be aware that in spite of a provision in the Constitution for the reservations for the backward classes, 52 per cent of the population of this country has been deprived of its Constitutional rights for the last 43 years. Having struggled for 13 years in this august House, the Government has announced to implement the recommendations of the Mandal Commission but it has put forth so many conditionalities therein that its full benefits are virtually not reaching the people belonging to the Backward Classes. Taking everything into consideration, the Government decided to implement it in letter and spirit. Three months ago the Government declared that the Mandal Commission recommendations will be implemented in toto. At that time we had expressed apprehensions that the Government is not sincere in its efforts to implement these recommendations and it has merely made an announcement to assuage the feeling of people. Even after three months this Government has made no arrangement for the 27 per cent reservation for the backward classes. There is no mention of 27 per cent reservation for the backward classes in the advertisements published by the UPSC of other departments. We have been getting letters from the youth from different parts of the country and is a great resentment among them. They want to know the reason as to why the Government does not want to implement it. I raised this issue several times in this august House. Regarding this issue, Shri Vishwanath Pratap Singh had stated at that time that they doubt the Government's intention and apprehend that it would not implement the recommendations. Therefore, in order to create public opinion and pressure on the Government and force it to fulfil its constitutional duty, he had pledged not to

return to Delhi until the Government fulfils this demand. He had expressed his concern over it several times in this august House and even you, Mr. Speaker, Sir, had expressed such a concern. I would like to recall what had you said..... (*Interruptions*)

[*English*]

MR. SPEAKER: You do it on your own.

[*Translation*]

SHRI CHANDRA JEET YADAV: Shri Vishwanath Pratap Singh is not keeping good health. The Government should make concerted efforts to implement the Mandal Commission recommendations so that Shri V.P. Singh does not risk his life by keeping himself away from Delhi. Even after your assurance we are distressed to ask as to when the Government will implement it? I have personally spoken to the Minister of Welfare, Shri Sitaram Kesri. He said that his Ministry had completed its task and the Department of Personnel would now take further action. Before giving notice for raising this issue, I had written to the hon. Prime Minister also. I have informed him also about this notice. Shri Jakhar and Shri Pilot are sitting here. Through you, I would like to submit that the concerned Minister should make a statement in the House before the close of the Session as to when these recommendations will be effectively implemented. The 27 per cent reservation for backward classes could not be implemented for 43 years. Would special recruitment drive be launched to clear the backlog? If the Government does not accomplish this task I would like to caution the Government that an agitation will be launched all over the country

[Shri Chandra Jeet Yadav]

against the anti-constitutional policy and the Government will be responsible for the consequences. Through you I would like to urge upon the Government to announce the policy and action plan in this august House regarding 27 per cent reservation to backward classes so that we may be aware of the factual situation.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU: Mr Speaker, Sir, we are very much committed to the cause of the OBCs in the country and we have implemented the Mandal Commission's recommendations regarding 27 per cent reservation for the backward classes in the country in the Central Services. After the announcement of our project, the Staff Selection Commission had already issued two Notifications in this regard and subsequently all the other Departments in the country had been requested to process the papers.

Sir, you know the Government system. We are in tune with that system. We are going ahead with that process. We are not making any delay in this.

Sir, the hon. Member is misleading the House. (Interruptions)

SHRI CHANDRA JEET YADAV: Sir, he is telling that I am misleading the House.

SHRI K.V. THANGKA BALU: Yes. He said that we are not implementing the recommendations. We are implementing the recommendations.

SHRI CHANDRA JEET YADAV: Sir, he is making a wrong charge that I am misleading the House. If such is the case, then we will not allow this. This is totally a wrong thing. The Minister is misleading the House. He is not making a correct statement in the House. Let him show me an advertisement wherein they have mentioned 27 per cent reservation for OBCs. How many people have been recruited? Let him please show me a single Union Public Service Commission's advertisement wherein they have notified 27 per cent reservation for OBCs. If so, let him place it before the House.

SHRI K.V. THANGKA BALU: Yes, I will place it before the House. I will do that.

SHRI CHANDRA JEET YADAV: When will he do that? What is he doing now. (Interruptions)

[Translation]

MR. SPEAKER: Please take your seat. The discussion held so far could not be heard and perhaps it could not be recorded as well. What is the use of such a discussion? Please let him speak.

[English]

You please use moderate language.

SHRI K.V. THANGKA BALU: Mr. Speaker, Sir, after our Notification for the implementation of the 27 per cent reservation in the Central Services in relation to the Mandal Case, the Government is committed to it as announced earlier.

Subsequently, already two Notifications had been issued by the Staff

Selection Commission. We had already requested the Central Government Departments and Corporations to comply with this request and they are in the process. Sir, you know the Government system. The system takes time. We are not lacking. From the day one onwards viz. ever since we announced the project, this process is going on. He is telling that we had not done anything. They are not only concerned about the OBCs in the country, we are also concerned about the OBCs in the country. We will do it. What the hon. Member is telling is not correct.

SHRI CHANDRA JEET YADAV: Let him place a single advertisement regarding 27 per cent reservation for OBCs before the House.

MR. SPEAKER: Mr. Minister you should, please, realise that members are agitated, people are agitated. Probably they want to suggest that with the gustow with which you are speaking here should be reflective also.

(Interruptions)

SHRI K.V. THANGKA BALU: We are doing our best, Sir. *(Interruptions)*

SHRI PAWAN KUMAR BANSAL (Chandigarh): Sir, I rise to.... *(Interruptions)*

MR. SPEAKER: You please sit down. You have to sit down. You can see that the members sitting on the back-benches are complaining. All the time you take the time. The members sitting in the back do not get an opportunity.

(Interruptions)

MR. SPEAKER: This is not correct. I am not going to allow this way.

(Interruptions)

MR. SPEAKER: This is not correct: You first sit down please.

(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, the Mandal issue is such an important issue that our leader Shri Vishwanath Pratap Singh has left Delhi in the month of September in protest.....

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir, the rules should be common for raising such issues and they should be implemented accordingly.

[English]

MR. SPEAKER: Mr. Nitish Kumar, you please sit down. You probably are taking the easiest method. There are rules which you can use.... *(Interruptions)*... You could have asked a question. You could have asked the Minister to reply whether the notifications have been issued, whether the notification is implemented. You are not giving the notice. You easily come here and just raise the issue here. You think that it is an important issue and yet you do not resort to the avenues open to you under the rules. Why did you not raise a question? This is not correct. This is the easiest way of tackling the problem. There are methods and methods which you could have resorted to and you could have asked the question.

SHRI RAM VILAS PASWAN: What more can we do in the House? *(Interruptions)*

MR. SPEAKER: I am explaining to you, you can ask a question. This is not correct. *(Interruptions)*

SHRI PAWAN KUMAR BANSAL:
Sir, I am sure the hon. Member would permit me to raise an important point...
(Interruptions)

MR. SPEAKER: If 10 to 20 members want to speak on one topic, well the House is yours, I will withdraw from the House. The House is yours, you can conduct the Business in whatever manner you like. I cannot allow 10 to 20 members to speak on one subject and others complaining. You decide who wants to speak, whether Shri Sharad Yadav wants to speak or Shri Chandra Jeet Yadav wants to speak.

(Interruptions)

SHRI PAWAN KUMAR BANSAL:
Mr. Speaker, Sir... (Interruptions)

MR. SPEAKER: Mr. Bansal, one minute please. I will allow Shri Sharad Yadav, leader of the Janta Dal to speak. I will not allow each and every member to speak on this.

(Interruptions)

MR. SPEAKER: You decide between yourselves as to who wants to speak. If everyone wants to speak on one topic and the others complain the how can I deal with them? You do not take care to see. you could have handled it a different fashion. This is the only time when you raise it.

(Interruptions)

MR. SPEAKER: This shows that you are not serious about it.
(Interruptions)

[Translation]

SHRI SHARAD YADAV
(Madhepura): Mr. Speaker, Sir, I am

sorry, but today happens to be the last day of the current session. The House will sit tomorrow also.

MR. SPEAKER: Therefore, I would like to give chance to every hon. Member. The problem is that on a single issue 10 members rise at a time to speak and the people in the back benches rarely get a chance to speak.

SHRI SHARAD YADAV: Mr. Speaker, Sir, this issue has wide ramifications. Today is the last day of the current session. We had been raising this issue time and again in the House and on some occasions tempers ran high in the House too (Interruptions). When the hon. Minister was on his legs the hon. Members were quite agitated because for days back when Sir Nitish Kumar, showing a copy of the advertisement, asserted that recruitment in Government offices is not taking place ever since the decision to implement the Mandal Commission has been taken. Despite the issue being repeatedly raised in the House, the Government has failed to implement it. This Government is inactive. The Mandal Commission came into effect three months back but recruitment is not being made by various ministries in accordance with the recommendations of the Mandal Commission. The Minister of State in the Ministry of Welfare is saying different thing while Shri Chandra Jeet Yadav submitted that responsibility of its implementation rests with the Ministry of Welfare and the Department of Personnel. This issue is being raised because the Department of Personnel is directly responsible for implementation. We have the copies of the advertisements being issued by the various ministries and we can produce them in the house, if the House so desires.

[English]

MR. SPEAKER: Why do you not ask a question on that? I will allow a short Notice Question.

[Translation]

SHRI SHARAD YADAV: Mr. Speaker, Sir, today is the last day of the current session. On this issue leader of my party has left Delhi. Leaders, and workers of my party and our people are emotionally attached with this issue. I would like to submit that the question raised by Shri Chandra Jeet Yadav has not been properly replied to by the Minister of State. The Government should make a formal statement on this issue. The Mandal Commission came into effect three months back then what are the reasons that the advertisements for jobs do not mention about 27 per cent reservation for OBCs? Why it is so? What are the reasons for delay? The Government should clarify whether these vacancies were advertised earlier or what are the other reasons? Yesterday, I gave the notice for an Adjournment Motion but you did not allow.

[English]

MR. SPEAKER: Can you move an Adjournment Motion on that? It has to be an urgent matter. This is a continuing matter.

[Translation]

SHRI SHARAD YADAV: I thought it appropriate.

MR. SPEAKER: You cannot give any notice like that. Notices should be within the rules.

(Interruptions)

MR. SPEAKER: I have to give opportunity to all.

SHRI SHARAD YADAV: I am not suggesting that others should be denied an opportunity to speak.

MR. SPEAKER: If you continue to speak how others can be accommodated?

SHRI SHARAD YADAV: If such is the time constraint then it should be applied equally to all cases.

[English]

MR. SPEAKER: You continue. You are doing well. Now do not come to all those things.

SHRI SOMNATH CHATTERJEE (Boipur): It is a simple issue. Why does the Government not look into it? It has to be put in the advertisement. Why does the Government not reply to this?

MR. SPEAKER: If all Members want to discuss this issue, I will allow all the other members also and I will not take anything else. You continue.

[Translation]

SHRI SHARAD YADAV: Sir, this pertains to the 52 per cent population of the country and you are not giving time.

MR. SPEAKER: You can get time only within the rules but the problem with you is that as soon as you give notice about a particular issue you start considering it a serious matter.

[English]

If it is really serious you should take it seriously. You cannot take serious matter in the lightest manner.

[*Translation*]

SHRI SHARAD YADAV: Sir, through you, I would like to raise only 3-4 questions to be replied by the Government. First, why even after three months the advertisements do not mention of 27 per cent reservation for OBCs in employment? Secondly, Shri V.P. Singh has resolved that as and when any OBC candidate is appointed under the Mandal Commission, he will personally garland the candidate. Thirdly, I would like to submit that we have repeatedly raised this issue in the House and even today we insist it. Sir, through you I would further like to urge the Government that instead of giving evasive replies, the Hon. Minister should state the correct position in this regard. It could be stated that we have not given any notice, yet we have time and again raised this issue. S/Shri Chandra Jeet Yadav, Ram Vilas Paswan and Nitish Kumar and others have time and again raised this issue in the House. Sir, through you, I would like to submit that the Government should make its stand clear so that we feel that the Government is quite serious in this regard.

[*English*]

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir.. (*Interruptions*)

MR.SPEAKER: I will allow Shri Somnathji if he wants to speak on this.

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, I have given a notice on another very important issue. I will only make one request to the Government. Let the Government, in half a minute, say what they are going to do. Why do they not respond to it?... (*Interruptions*)

[*Translation*]

SHRI DATTATRAYA BANDARU (Secunderabad): Mr. Speaker, Sir, the Supreme Court has given a historic judgement regarding reservation for OBCs in Government jobs on the basis of Mandal Commission recommendations. (*Interruptions*)

[*English*]

MR. SPEAKER: What can be done when all of you want to speak. I will facilitate everybody.

[*Translation*]

SHRI DATTATRAYA BANDARU: We have observed that even after 40 years of independence difficulties are being experienced in implementing the reservation provision for the Scheduled Castes and the Scheduled Tribes. Even after three months of the Supreme Court judgement many conditions are being imposed in the matter of reservation for OBCs in the Government service in the name of the creamy layer. Reservation is not being provided to OBCs in Government jobs. In this way it has created a new problem for the OBCs. In this context, I would like to submit that just reservation in Government jobs should immediately be provided to OBCs on the line it is available to the Scheduled Castes and Scheduled Tribes.

Besides, in several States particularly in Andhra Pradesh, Karnataka and Tamil Nadu, candidates of Scheduled Castes and Scheduled Tribes are not being extended benefits of reservation even though there is a provision of five years relaxation for them. As a result, rural people are not likely to enter Government jobs on the basis of

reservation in future. I demand that benefits of reservations be extended to all eligible candidates among them with immediate effect.

[English]

Sir, the Supreme Court had given a judgement about the reservation for the backward classes under the Article 16(4) of the Constitution, which says:

"The provision for the appointment and the posts do not contemplate the reservation as one and only provision. All supplemental, ancillary provisions such as exemption, concession and relaxation fall within the scope of the Article 16(4)."

This judgement had been given by Justice Jeevan Reddy. That is why, I demand the hon. Minister to implement this Supreme Court judgement and see that all steps for the implementation of this judgement are taken.

SHRI MRUTYUNJAYA NAYAK (Phulbani): Sir, frequently the Government had reiterated its stand to implement this Mandal Commission Report. And from time to time, the Government had expressed its reaction also. During the last elections in the four States, we had seen that on the issues of Mandal and Mandir, different Parties had fought the elections.

We had our own manifesto also in this regard. We have already resolved to implement the Mandal Commission's recommendations at any cost. But my point is, when the Government is prepared and committed to implement the Mandal Commission's recommendations, what is the point in raising such an urgent matter without giving notice to the hon.

Speaker? (*Interruptions*). They do not have the keen interest at all. We have got the keen interest and we have got our own conviction also. We are committed to implement the Mandal Commission's recommendations. In the last elections for the State Assemblies, they have almost lost their deposits. They have got very limited MLAs elected from their parties. They have the manifesto but people do not have confidence in the Janta Dal. Therefore, they have been defeated very miserably. But the Congress party has the conviction and the commitment and we will move in that direction and implement the Mandal Commission's recommendations.

[Translation]

SHRI NITISH KUMAR: Mr. Speaker, Sir, we have been raising this issue in the House.

MR. SPEAKER: You have been raising it only during the zero Hour.

SHRI NITISH KUMAR: Now, you may please give your observation.

MR. SPEAKER: I am not giving my observation. There are certain rules which do not permit you to raise such matters.

SHRI NITISH KUMAR: Sir, we have shown you an advertisement published by a public sector undertaking in November and there is no mention of reservation for OBCs in it. That is why we are agitated over it. The present Government is deliberately delaying the matter. Shri V.P. Singh has taken a pledge that unless and until Mandal Commission Report is implemented and job is provided to a person belonging to OBCs as per the recommendations of Mandal Commission, he would not come to Delhi. The

[Shri Nitish Kumar]

Government is intentionally delaying the matter to keep Shri V.P. Singh out of Delhi. Government intention is not clear. Shri Singh is not well these days. **That is why, through you I would like to submit that the intention of the Government is not clear. Just now the hon. Minister of Welfare has given a reply.

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Sir, a very objectionable observation has been made by the hon. Member. He should not have made that observation and it should be expunged...*(Interruptions)*

MR. SPEAKER: It will be expunged.

SHRI VIDYACHARAN SHUKLA: It is not the Government's intention to keep any hon. Member out of the House, particularly a former Prime Minister of India. It is an absolutely wrong and baseless allegation that he is making.

MR. SPEAKER: Observations about killing and all those things will not form part of the record.

[Translation]

You have referred to some killing incident.

SHRI NITISH KUMAR: We have levelled an allegation. After all why the Government is dilly-dallying?

MR. SPEAKER: No, it will not go on record.

SHRI NITISH KUMAR: Mr. Speaker, Sir, the Ministry of Welfare has already issued a notification. The work of implementation is to be looked after by the Personnel Department. But this Department is doing nothing. The hon. Prime Minister is directly responsible for it. The backward classes would get justice only when orders are issued from the Prime Minister's office.

Mr. Speaker, Sir, as per our information the Government proposes to make provision of reservation for OBCs for the UPSC exams to be held from 1995 onwards. In other words, the year 1993 has already passed, in 1994 notification will be issued, the year 1995 will also pass gradually and the actual benefits of the reservation could be provided to the OBCs only from 1996 and 1997. It is nothing but an eye wash. It is in this context that we have charged the Government of deliberately adopting a dilly-dallying tactics and**

[English]

MR. SPEAKER: This is not going on record.

(Interruptions)

MR. SPEAKER: Insinuations are not allowed to go on record.

[Translation]

SHRI NITISH KUMAR: Sir, it is not an insinuation. It is a direct allegation on the Government. Therefore, we urge upon you to take note of the feelings of the people who constitute majority of the population and direct the Government in

specific terms to make the notification effective with immediate effect, it should be implemented this year itself so that the unemployed youth belonging to OBCs are able to get employment.

SHRI RAM VILAS PASWAN (Rosera): Sir, I have also given an notice on it.

[English]

DR. KRUPASINDHU BHOI (Sambalpur): Sir, I am very sorry to point out here that hon. Member like Shri Chandrajit Yadav, Shri Sharad Yadav, Shri Ram Vilas Paswan and Shri Nitish Kumar had drawn the attention of the House that the Department of Personntel has not yet issued any notification. If you kindly allow me, I would like to read this.

The Department of Personnel and Training in the Ministry of Personnel, Public Grievances and Pensions has issued notification No. 36012/22/93-Estt. (SCT) on the subject "Reservation for other backward classes in civil posts and services under the Government of India". This was issued giving all the details on 22nd October, 1993. They have issued the Notification. (Interruptions). This is sent by the Department of Personnel to all the Ministries. Copies have been given to all the District Magistrates and everybody throughout the country. (Interruptions)

[Translation]

MR. SPEAKER: We cannot give you a full explanation of how the rules are to be used or applied in the House. When a Minister gives an assurance about something, we have the machinery to see whether the assurance has been fulfilled or not. You may ask the question in the

Assurance Committee as to why no action has been taken on the assurance. You may discuss it in some other way. You have not done that but you feel that you will be benefited by raising it during the zero hour... (Interruptions) ...Mr. Paswan many members have spoken from your side, do you still feel the need to speak?

(Interruptions)

[English]

MR. SPEAKER: Let him complete within two minutes. I request Shri Paswan to complete in two minutes.

[Translation]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, I have been in this House since 1977 and I also have a some knowledge of rules.

MR. SPEAKER: That's why you raise the matters during zero hour.

SHRI RAM VILAS PASWAN: Not during zero hour. With your permission I raised the issue of Mandal Commission twice under Rule 193. (Interruptions)

[English]

SHRI E. AHMED (Manjeri): Sir, I want to say that other Members also want to speak. I am also one of the members of the backward community. I also have a right to speak. Why is it that every time only these people are speaking? It is my right to interrupt them. I may also be given a right to speak. My humble submission is that before implementation of the recommendations of the Mandal Commission....(Interruptions)

MR. SPEAKER: Shri Ahmed, I will allow you also. Now that Shri Paswan is on his legs, let him say what he has to say. Shri Paswan, you come to the point.

[Translation]

SHRI RAM VILAS PASWAN: This issue has been discussed twice with your permission. I charge the Government that no action is taken even after discussion. And you ask us to give notice first. Under which rule are we supposed to give notice.

MR. SPEAKER: You may ask the question as to what action has been taken on the assurance given in the House.

SHRI RAM VILAS PASWAN: You may refer to the original question. I have been told that it was under consideration. The National Front Government collapsed on the issue of Mandal Commission. But this is a question of life and death for us. We cannot abandon the Mandal issue even if Janta Dal is elected or not.

I would like to know only this much, through you, that though the Department of Personnel has issued notification but why no vacancy has been advertised? That is why, Mr. Nitish has said that the Government's intention is not clear about implementing recommendations of the Mandal Commission. 25 thousand people of Dalit Sena are demonstrating outside Parliament on the issue of Mandal Commission. We are going to court arrest. That is why, the question of Mandal Commission is not a mere formality. I am distressed for the first time to know that our intentions have been suspected. You stated that we raise it in a cheap manner. Mandal Commission is not to be used as a weapon to raise it in a cheap manner.

MR. SPEAKER: I have not said anything like that. If you interpret it in this way then it is your interpretation.

SHRI RAM VILAS PASWAN: The time of the House should not be wasted, so, I would like to urge upon you to ask the hon'ble Prime Minister to come to the House and explain because he is the Incharge of the Ministry of Personnel.

[English]

SHRI VIDYACHARAN SHUKLA: Mr. Speaker, Sir, Member from other Parties also should get their chance. All the Members of the Janta Dal & cannot speak.

MR. SPEAKER: That should not be the case.

(Interruptions)

SHRI SRIKANTA JENA (Cuttack): Mr. Speaker, Sir, let the Government say that they are not at all interested to participate in this debate. Let them say that. Let the Government say what is their stand. (Interruptions)

SHRI VIDYACHARAN SHUKLA: You give the notice according to the rules and then we will respond to it. We cannot do it like this. (Interruptions)

MR. SPEAKER: This is really not the last day of this session and yet we would like to accommodate everybody. Please help your colleagues who are in the House. At the same time, we will have something which can help you also in this discussion.

[*Translation*]

SHRI RAMASHRAY PRASAD SINGH (Jahanabad): Mr. Speaker, Sir, Mandal Commission is being discussed by both sides. It was said that Mr. V.P. Singh had not returned to Delhi. This is correct. When the action is delayed, people start suspecting. When the issue of implementing the recommendations of the Mandal Commission came the case was referred to the Supreme Court. The Government took a long time in appearing in the Supreme Court and explaining the things. It led to more suspicions. The Government should categorically make it clear that it is soon going to implement the report of the Mandal Commission. It is very distressing to know that it will be implemented during 1995-96. When the Supreme Court has given its verdict and has fixed the criteria, then what is the problem in implementing these recommendations? The Department of Welfare has issued a notification but the Department of Personnel has not done anything about it. The Government should come forward and clarify things to dispel the doubts.

[*English*]

SHRI E. AHAMED (Manjeri): Mr. Speaker, Sir, I fully agree with the hon. Members that it should be implemented. We have already made a request to the Government with respect to certain anomalies in the report of the Mandal Commission. The Commission has not included the Muslims in the country as a whole as Backward Classes. Everybody knows the Muslim in this country are one of the most Backward sections of the people. Even then, the Commission has not included the Muslims as Backward Classes. Even where Muslims are included there are certain reservations.

For example, in Kerala all these years, the Muslims, as a whole, have been taken as Backward Classes and reservations have been made by the Government. But the Mandal Commission has divided the Muslims into two categories as Moplas of Malabar and Muslims of Travancore-Cochin. The Muslim Community has been divided by the Commission into two categories as Moplas of Malabar and Muslims of Non-Malabar area. This is really unjust and unfair and we cannot accept this proposition, because the Muslims in Kerala are one and the same and they are Backward Classes. Even the state Government have been granting reservations to the Muslim Community. I do not know what prompted the late lamented Mandal to come to this conclusion. I was with him when he visited Kerala. Nobody had given any evidence to this respect. Nobody had made a plea like this.

Nobody has made any reference to that. In spite of all these things, the Mandal Commission have concluded that Muslims in Kerala are of two different categories which we do not accept.

Therefore, I urge upon the Government that before implementing the recommendations of the Mandal Commission, this anomaly should be rectified.

[*Translation*]

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Mr. Speaker, Sir, the ruling party said a lot about it in the last session of Lok Sabha. The manner in which discussions took place it appeared that it would be implemented the very next day. I had written a letter to the hon'ble Minister about it and had asked

[Shri Santosh Kumar Gangwar]

three questions also as to why the recommendations were not being implemented even after the announcement to this effect but I never received a reply. I would like the Government to re-consider its policy and make changes.....(Interruptions)... This issue does not pertain to only one party it pertains to the whole society. That is why the Government should immediately make an announcement and specify the year in which it is going to be implemented. We could not accept the year 1995. Even now all the advertisements issued by the Union Public Service Commission as well as by others neither mention about any reservation nor any decision is being taken in this regard. That is why I want that specific direction be given in this regard.

SHRI RABI RAY (Kendrapara): Mr. Speaker, Sir, I was listening to everything attentively. In fact the furore was the result of the reply of the hon. Minister. In my opinion the Government is accountable and Government has a collective responsibility. Mr. Speaker, Sir, you had appropriately said that we want the work done with the same gusto with which the hon. Minister was replying. The hon. Minister has said that the responsibility is of the Personnel Department. It is a question of the employment and dignity of fifty two percent of our population. When would the Government implement it. It is true that all parties including the Government are committed to the implementation of Mandal Commission recommendations but when this matter is being raised almost every week, the Government has not been able to give any clear reply. The Government should make a firm

announcement and give a categorical assurance to the countrymen that it would definitely take action in this regard.

SHRI VIJOY KUMAR YADAV (Nalanda): Mr. Speaker, Sir, I would like to make only one point. Everything regarding the intentions of the Government has already been discussed. The Ministry of Welfare has accorded its approval to it and the Government has also accepted it. Therefore, my point is that all the notifications for job which do not mention about reservation should be cancelled and fresh notifications clearly providing for the reservations, as approved by the Government must be issued.

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): The entire House should appreciate including the Treasury Benches that it took 30 years to appoint the Commission although it was provided for in the Constitution. After the award of the Mandal Commission, it required another Government, which was the non-Congress Government to fight for the implementation of the recommendations of the Commission. You should understand this instead of being impatient. Already there is this much of delay. Even after the decision has been taken by the present Government, the actual implementation is still being delayed. Therefore, the impatience on the part of all who fought for the backward classes should be appreciated by each Member.

MR. SPEAKER: Why are you impatient only in Zero Hour?

SHRI NIRMAL KANTI CHATTERJEE: You are perfectly right in

your observations that there are so many tools to raise such questions. But at the same time, we are all to understand that apart from the fact that the fate of some 54% of the population is being discussed, a leader who was an ex-Prime Minister of our country belonging to them is out of the capital of the country. There is enough provocation for them to be agitated and indicate their anger before the House. You have to appreciate that.

About the tools, you have in your wisdom correctly indicated that there are other methods to raise this question.

But at the same time, I draw your attention to this that despite this, you have been able to impress upon the Government that on question of such lapses, the Government should come out in a forthright manner and indicate by which time they are going to actually implement that. In the past, you have given such advice to the Government.

MR. SPEAKER: But I would not give advice on your advice.

SHRI NIRMAL KANTI
CHATTERJEE: The Government should come with response.

As the fall out of this discussion, we will request that the Government stand up any day, in the course of this year, this is going to happen. Why cannot you do that? We seek your help so that the Government does this. This is such a simple matter but at the same time, this is such a difficult matter that it took nearly 40 years for this question to be finally implemented. This you have to realise. That is all that we are appealing to you for your consideration.

[Translation]

SHRI RAM LAKHAN SINGH YADAV (Arrah): Mr. Speaker, Sir, you have said that this issue should not be discussed during the Zero Hour. Hon. Members have expressed their views with your permission. I would like to express my views.

Mr. Speaker, Sir, we should rise above party politics while discussing this issue. This issue has nothing to do with politics. This matter is related to the constitution. Pandit Jawahar Lal Nehru had moved it in the Parliament in 1951 and congress had approved it. On that basis Kaka Kakelakar Commission was constituted and it was implemented in many southern states. It was the Congress which had implemented it. No other party had the courage to implement it. The matter became controversial when politics of votes started. Congress never asked for votes in the name of this issue. Other parties did take votes in the name of this issue. But they did not done to implement the provision of reservation. They misled the people.....(Interruptions) I endorse the views expressed by Shri Rabi Ray. I would say that if any party wants to take credit of this issue or claims that it had initiated the move, it would not be good. The Congress is committed to this cause. No party other than Congress has the courage to implement it.

My submission is this that leaders of all the parties should discuss this issue with the Prime Minister and try to create a consensus on it. They should not try to exploit the people over this issue.

In my State, Bihar they are in power. Similarly, in UP also Congress Government is not in power. So let them implement it there in order to assure that

[Shri Ram Lakhan Singh Yadav]

they are sincere in this respect....(Interruptions) What did you do in 1967, 1972 and 1989. You should implement it..... (Interruptions)

SHRI NITISH KUMAR: In Bihar there is twenty six percent reservation in jobs. Why are you saying like that? It is strange that you are discrediting the Party which has helped you get elected to this House. Whom are you misleading?

SHRI RAM LAKHAN SINGH YADAV: I would say that you are here because of us and you would go because of us....(Interruptions)

I would humbly request that although it is true that Shri V.P. Singh is an esteemed leader of the country, your party should give him correct advice. (Interruptions) Do not play with him... Please bring him to Delhi....(Interruptions)

[English]

SHRI K.V. THANGKA BALU: Mr. Speaker, Sir, there is a total misconception of the scenario in the country today. The hon. Members raised the issue as if the Government is not implementing the Mandal Commission's recommendations. We have issued notification. (Interruptions)

MR. SPEAKER: May I request you not to raise your voice here?

(Interruptions)

SHRI K.V. THANGKA BALU: The process is already on. (Interruptions)

SHRI CHANDRA JEET YADAV (Azamgarh): They have not done anything. (Interruptions)

SHRI K.V. THANGKA BALU: I humbly submit to the hon. House that this Government is committed to the welfare of the OBCs and on that basis, we have accepted the Mandal Commission's recommendations and issued Notification and subsequently we have requested the Department of Personnel to issue it.

MR. SPEAKER: I will not like you to mention other Departments. You, as a whole, are the Government and if you are mentioning other Departments, I will ask the other Ministers of those Departments to reply. You stand as a Government. You please speak as Government.

SHRI K.V. THANGKA BALU: Our Ministry has already issued the Notification. We have already done this job and we have accepted the proposal for the implementation of the Scheme and on the basis of that, a number of Notifications are forthcoming. This is the process. We are not delaying any more in this matter. We are committed on this issue. Our Prime Minister's stand is the best in this regard and there is no lacuna in this so far.

With regard to Mr. V.P. Singh's arrival here, we are concerned about this.

The hon. Member Shri Nitish Kumar said about the delay on this issue. We have no intention of delaying this issue. We are sincerely implementing the process. It is in the process. The process has to take place. The Rules and Regulations of the Department have to be conform to that and in conformity with that only, the implementation will take place.

SHRI SOMNATH CHATTERJEE (Bolpur): It is very unsatisfactory .

SHRI K.V. THANGKA BALU: We are not less interested as other Members

are saying. We will do our best in implementing the process and we are monitoring regularly through our Ministry. This Ministry is committed to the Welfare of the backward classes of the country and there is no lacuna.

[*Translation*]

SHRI HARI KISHORE SINGH (Sheohar): There should be a fine frame by which it would be implemented.

[*English*]

SHRI K.V. THANGKA BALU: We have no intention of delaying the matter. We are already implementing the process. The process is on in the country. They are saying that we are not implementing. That is wrong. Everybody in the country knows that people are going to get employment in the coming days.

[*Translation*]

SHRI SHARAD YADAV: We stage a walkout as the reply is not satisfactory. (*Interruptions*)

12.53 hrs.

(*Then Shri Sharad Yadav and some other hon. Members Left the House.*)

[*English*]

SHRI SOMNATH CHATTERJEE: In spite of your direction that a statement must be made on behalf of the Government of India, that statement has not come. He is referring to some other Ministry. Two Cabinet Ministers are sitting here. Can we not expect the Government of India to say what is going to happen? The Minister of Personnel is conspicuous by his absence. In this the way the Government should function? We are walking out.

SHRI CHANDRA JEET YADAV (Azamgarh): It is most unsatisfactory.

12.54 hrs.

(*Shri Somnath Chatterjee and some other hon. Members then left the House.*)

SHRI E. AHAMED: I would like to have a reply from the hon. Minister because it is a very important matter. I would like to know what the hon. Minister is going to say. (*Interruptions*)

[*Translation*]

MR. SPEAKER: The hon. Minister cannot reply to all the questions at this moment.

[*English*]

Shri Pawan Kumar Bansal will speak now.

SHRI E. AHAMED: This is a genuine request. (*Interruptions*)

SHRI PAWAN KUMAR BANSAL (Chandigarh): How can you say that all the Ministers should be present during Zero Hour? Nobody knew that it is coming up. There was no notice about this. (*Interruptions*)

Sir, the Assistants and Stenographers working in subordinate offices autonomous organisations have been agitating for the revision of their pay scales for quite some time now. The plea is that the fundamental right of equal pay for equal work is being denied.

While revision of pay-scale from Rs. 1400-2600 to Rs. 1640-2900 was notified by the Department of Personnel &

[Shri Pawan Kumar Bansal]

Training in 1990, in respect of such Assistants and Stenographers, the Ministry of Finance *vide* memorandum dated 11th December, 1990 has denied this to them on untenable grounds. (*Interruptions*)

I am on a different matter. Kindly allow me to complete. (*Interruptions*)

SHRI SOMNATH CHATTERJEE (Bolpur): This country is being divided because of the policy of the Congress Party. You can deliberately trying to divide this country because of your policy. The Parliament has accepted certain proposals. The Government is a party to it. You are not trying to jeer at other because we are asking for the implementation of the Government Order. This is the comment that is coming from the Congress Members. Instead of trying to unify the nation, you are dividing the nation. You are jeering at others. This is not the way to do it. (*Interruptions*)

MR. SPEAKER: Order, Please. Shri Nayak, please do not add to the confusion. Let Shri Pawan Kumar Bansal complete his submission.

(*Interruptions*)

SHRI PAWAN KUMAR BANSAL: I would seek Shri Somnath Chatterjee's indulgence to let me complete my submission. Let me complete what I was saying. This is also a very important subject concerning the Stenographers and Assistant working in various autonomous organisations and the subordinate offices of the Government of India.

Sir, I was submitting that while the Ministry of Personnel & Training had

notified the revised pay-scales to bring them at par with their counterparts working in the Government Departments, the Ministry of Finance *vide* Memorandum of 11th December 1990 has denied this to them on untenable grounds. This has led to a discrimination between these people and their counterparts. This has become a cause of a major consternation to them. I would, through you, request the Government to take immediate action in this matter so that this long-standing issue—which is denial of the principle of equal pay for equal work—is settled and implemented at the earliest.

SHRI INDER JIT (Darjeeling): Mr. Speaker, Sir, through you, I would like to draw the attention of this House, and the Government to a shocking, scandalous and distressing happening in Delhi over the last 48 hours. Hundreds of persons who speak Bengali language are being harassed, intimidated and are sought to be deported from Delhi. It is my privilege to represent Bengal. They are being deported. They come from Midnapore and Birbhum areas. I am one with the Government that the foreigners should be identified and the Bangladeshis should be deported. But merely because some people speak the Bengali languages they should be hounded, they should be intimidated is absolutely scandalous. I would request the hon. Home Minister, through you, to give an assurance that this intimidation and harassment would stop forthwith.

There is one other thing. These people who are being harassed have been running from pillar to post for seeking justice. They went to the Delhi Administration. They were asked to go to the Central Government. They came back to the Central Government and they were asked to go to the Delhi Administration. Therefore, this scandalous harassment

must stop forthwith. I seek an assurance from the Minister in this regard. With this, I have done.

SHRI SOMNATH CHATTERJEE:
Sir, I am thankful to Shri Inder Jit for raising a very very important humane issue. This is a violation of human rights in the Capital of India. People belonging to a particular religion, speaking a particular language are being hounded on the plea that they are foreigners. If somebody is a foreigner, there must be a civilised method of finding it out and treating him in a civilised manner. You just cannot, in the midnight, enter houses with the police without any warrant, without any order and bring out some people from their houses in the midnight and herd them in a truck and say: "Go to some beggar home; you will be sent to Bangladesh." In spite of their entreaty, their plea to listen to them, it is being done like this. They plead like this: "I belong to Midnapore. I am an Indian national. I may be a Muslim. But I speak Bengali language. My only crime is that I am Bengali-speaking Muslim. I belong to Midnapore." Midnapore is not in Bangladesh. Hooghli district is not in Bangladesh. What is their crime? Every day, we have to raise it. Yesterday we raised it. Our hon. Member Shri Hannan Mollah has written to Chavan Sahib. But there is no response. What is happening?

13.00 hrs.

Several persons now were kept for the whole night in the jail without any warrant. Some twenty persons were released. But others were not released. Why were they not released? Now instead of being called as foreigners, they are being accused of having thrown stones at the police. Therefore, they are now being kept in the jail on the charge which was not made initially. Is this the

human method of doing it? Today what we are objecting to is the communalisation of politics which is dividing this nation either on communalism. or on any other consideration. Now this is percolating to the police also. This virus of communalism has also permeated into the police authorities. I know some people, the high-ranking officers who even say, "what can we do? The police are not listening to us. They are taking to communalisation." We cannot be a party to what is happening in Delhi as mute spectators. I want the Government to react to it immediately. The Home Minister is here. The Cabinet Minister is here, more than one Cabinet Minister is here. I want to know whether the Indian citizens should be treated as animals in this country because they belong to a particular religion and speak a particular language. If I speak the language of Rabindra Nath Tagore am I a criminal, am I a foreigner because of this language alone? What is the Government doing? I would like Shri Sayeed to respond to it, please. This has come out in the newspapers; the heart-rending account of what has happened. And I ask Shri Chandra Shekharji and other senior Members to please come to the rescue of these people. Let them not be treated as cattle or animals for no fault of theirs. I want the Government to immediately respond to it, kindly do respond to this.

SHRI CHANDRA SHEKHAR (Ballia): Mr. Speaker, Sir, this is one of the most shocking incidents and it is something which is beyond words. And in spite of repeated requests from many Members, such incidents are recurring one after the other.

The complexion of Delhi Administration has changed. So, it gives another apprehension in the minds of the

[Shri Chandra Shekhar]

people. I think, the Government of India and especially the Home Minister should take immediate measures to see that these types of incidents do not occur. But it is not a matter only of arresting certain people. But if even one single Indian citizen is arrested without any justification, without any warrant, just because he belongs to a particular religion, nothing can be more shameful. I think, that the Government of India should intervene in the matter effectively and immediately and should see that this matter is not raised in this House again and people get all the redress. (*Interruptions*)

SHRI MANORANJAN BHAKTA (Andaman & Nicobar Islands): Yesterday, there was a meeting of the Consultative Committee of the Home Ministry and this subject was raised by us and this was discussed. (*Interruptions*)

MR. SPEAKER: You cannot refer to the discussions held in the Consultative Committee meeting, in the House.

(*Interruptions*)

SHRI MANORANJAN BHAKTA: I am not going to mention what has happened.

MR. SPEAKER: You do not have to. You cannot do that.

SHRI MANORANJAN BHAKTA: All right, Sir. I am not raising that.

Now the point is, such a serious thing is not only prevailing in Delhi but also in the State of Uttar Pradesh, in different places like Nainital, in Bijnore, and in Pilibhit. Because some people are speaking Bengali language, they are

being harassed like anything. There should be some end to it. I demand that the Minister of Home Affairs—Shri Sayeed is present here should make a statement and he should assure this House about this so that such harassment is not there.

SHRIMATI GEETA MUKHERJEE (Panskura): Since I myself come from Midnapore district, I had been to these areas. I have met those people who are from my own constituency. Their fathers were also from that constituency. They were never a part of Bangladesh. So, from my personal knowledge, I can say that there are lot of people who are being treated as Bangladeshis without their being Bangladeshis. Therefore, it is a very serious matter. And I would also agree and request the Home Minister to make a statement.

MR. SPEAKER: Is there any response from the Government?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): A concern has been expressed in the House. We have taken a serious note of it. I shall bring this matter to the notice of the Home Minister for immediate action. (*Interruptions*)

SHRI HANNAN MOLLAH (Uluberia): The Home Minister is here. (*Interruptions*)

MR. SPEAKER: What is this? I do not understand what is the logic of shouting like this?

On behalf of the Government, when such a senior Minister is speaking, you are just standing up.

(*Interruptions*)

MR. SPEAKER: You should understand what is being done.

(Interruptions)

MR. SPEAKER: Please sit down.

SHRI ANIL BASU (Arambagh): The harassment is of such a magnitude, it should be stopped forthwith.

MR. SPEAKER: Please sit down.

SHRI INDER JIT (Darjeeling): Sir, I have one small suggestion. My suggestion is that while we are sitting, the Home Minister should come forward and take the House into confidence and tell us what he proposes to do in the matter.

MR. SPEAKER: In all seriousness, the Government has said that they feel concerned and they are going to take action. It should be more than sufficient.

(Interruptions)

MR. SPEAKER: When senior Members have spoken about it, that has been taken seriously.

(Interruptions)

[Translation]

MR. SPEAKER: Why are you raising your voice unnecessarily. Please take your seat.

[English]

SHRI ANNA JOSHI (Pune): Sir, the Monopoly Cotton Procurement Scheme is in operation in the State of Maharashtra for the last 22 years under the provisions of Maharashtra Raw Cotton

(procurement, Processing and Marketing) Act, 1971. From time to time the validity of the scheme is extended after securing the approval of the Government of India. The last 3-year extension to the scheme expired on 30th June, 1993. After much correspondence and a strong recommendation for a 10-year extension by the Government of Maharashtra, the scheme was extended by one year upto 30th June, 1994.

The main purpose of the scheme is to protect the interest of the cotton growers by ensuring that they receive adequate prices for their cotton. Thus, instead of allowing them to be exploited by private traders, the Federation undertakes the procurement and the marketing of the cotton and returns the profit to the farmers by way of bonus over the guaranteed price.

And, therefore, Sir, there must be stability in this Act, so that further planning can be made. We appeal, through you, Sir, to the Government to extend the Act for another ten years more. Thank you.

SHRI M.G. REDDY (Chittoor): Mr. Speaker, Sir, I would like to raise an important issue pertaining to Chittoor District, Andhra Pradesh. This is with regard to the payment of accumulated overdues by the Chittoor Dairy to the milk supplying poor and marginal farmers. The overdues were mounting, month after month. Now, the overdues stand at Rs. 9 crore. The Parliament and the Governments encouraged small and marginal farmers to purchase milk cattle. In Chittoor District, the daily milk yield comes to around nine lakhs litres. It is second to Anand Dairy or Maharashtra. Chittoor Dairy used to produce 3.5 lakhs litres of milk every day but, now, it has come down to 1.5 lakh litres.

[Shri M.G. Reddy]

I am told that the management of the Chittoor Dairy has miserably failed and the things are being mismanaged. So, I urge upon the Government to depute a fact finding team from the NDDB to investigate and fix up the responsibility and also to ensure payment of the dues to the farmers immediately. Thank you.

SHRI ANIL BASU: Sir, due to modernisation of Railways, coal and ash handling workers were thrown out of their jobs. The Supreme Court gave a judgment in this regard and they requested the railway authorities to consider this issue on humanitarian grounds. But, since then, no action has been taken by the railway authorities.

Myself and other Members of the House, including Shri Saifuddin Choudhury and Shri Rupchand Pal, met the Minister of State for Railways, in the month of September, and we also requested him to do something for these people. They are Scheduled Caste and Scheduled Tribe people. Most of them are residents of Bihar. In our area, in Bandel, more than 75 workers were thrown out of their jobs. So, something should be done for these people who are very poor and who belong to backward communities.

I would urge upon the Railway Minister to take some positive steps so that these people are given alternative jobs in the railways.

DR. (SHRIMATI) K.S. SOUNDARAM (Tiruchengode): Mr. Speaker, Sir, I would like to bring to the attention of the Government the following urgent matter.

In the recently held elections to the Delhi State Assembly, in many

constituencies, particularly in R.K. Puram, in blocks C, D, I, J and K and in Karol Bagh, thousands of South Indians, especially Tamilians, do not find their names in the voters list, whereas their names were there in the list of last parliamentary elections. It so happened that the names of those voters, whose mother-tongue is Tamil, were deliberately omitted in the list of voters for the Delhi State Assembly elections. Their number exceeds many thousands. It becomes a mockery of democratic elections where citizens who have attained 18 years of age are given franchise.

Therefore, I request for an independent enquiry which should go into this whole gamut of enumeration of voters list; and the sinister design for such deliberate, planned omission in preparing the voters list and remedial measures taken so that such acts of wilful, planned omission of names in the voters list do not occur in future elections in any part of the country.

[*Translation*]

SHRI CHHEDI PASWAN (Sasaram): Mr. Speaker, Sir, I wanted to speak on the issue of Mandal Commission.

[*English*]

MR. SPEAKER: I am not allowing that.

[*Translation*]

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal): Mr. Speaker, Sir, I would like to draw the attention of the Government to a very important and long standing issue of ex-service men.

The demand of 'one rank one pension' was accepted by Government after a long struggle by ex-service men. The Government ultimately announced O.T.I. There were several serious shortcomings in this O.T.I. The Government had appointed a Committee of Secretaries with a view to remove those discrepancies. In reply to my Starred Question No. 356, dated 19th March, 1993 during the previous session of Lok Sabha, it was stated in the House that the Report of the Committee would be submitted by the 30th April. It is a matter of much regret that in spite of my repeated questions on this matter, the Report of the Committee has not so far been submitted before the House.

I would once again like to draw the attention of the Government towards the gross injustice done to a large member of ex-service men throughout the country by taking the decision of O.T.I. Subsequently, there is a great resentment among the ex-service men. Those ex-service men are being assured for the last 6 months that the Committee would submit its Report soon and subsequently the existing discrepancies would be removed. This is why, the resentment of ex-service men has not assumed volcanic proportion; but such a situation will not last longer. I would, therefore, like to submit that the Government should try to remove the existing discrepancies immediately and present the Report of the Committee in the House soon.

[English]

SHRI SUDHIR GIRI (Contai): Malaria is such a disease as would have taken lakhs and lakhs of lives in our country. The Union Government and the State Governments have since taken different measures to arrest the disease. One of the measures for controlling the

disease is the eradication of mosquitoes. It is therefore expected that Delhi, the National Capital of the country would remain free from the infestation of mosquitoes. But I am very sorry to bring to your notice that the capital is infested with plenty of mosquitoes. The other day we had a meeting with some legislators of Germany in the Deputy Speaker's hall in the Constitution Club. In the meeting the foreign legislators were perturbed by the mosquito attacks. I felt very much ashamed due to such incidents. I do therefore urge upon the Government to see that the mosquito eradication programme is vigorously implemented and the capital is set free from the mosquito infestation.

SHRI MRUTYUNJAYA NAYAK (Phulbani): In this House time and again we have been discussing about the matter of Rs. 1 crore to one MP

MR. SPEAKER: I have not allowed that to be raised. I think the hon. Minister of Parliamentary Affairs is seized of the matter.

SHRI MRUTYUNJAYA NAYAK: But I have got a different important matter. Kindly listen to me first Sir.

MR. SPEAKER: I have not allowed others; why should I allow you?

SHRI MRUTYUNJAYA NAYAK: Just one sentence Sir, In my State MLAs are going to be given Rs. 2 crore for each Assembly constituency. You think of the fate of the MPs. I would request the Prime Minister as well as the Government to increase it from Rs. 1 crore to Rs. 2 crore. Thank you. (*Interruptions*)

[Translation]

MR. SPEAKER: All right I will give you an opportunity afterwards.

SHRI CHHEDI PASWAN: Mr. Speaker, Sir, the initial estimate of the Durgawati Reservoir Project in Rohtas and Bhabua districts of Bihar being constructed with the assistance of the Central Government was fixed at Rs. 25 crore. This Project should have been completed by now. Since money was not allotted in time, the estimated cost of the Project has rise to Rs. 125 crore and the work on the Durgawati Reservoir Project has not so far been completed. Through you, I would like demand from the Central Government that it should make provision for a lump sum amount of Rs. 60 crore in the Budget so that the work on the Durgawati Reservoir Project may be completed soon. If only rupees two or four crore are allocated in the Budget for that purpose, that will cause further delay in completion of work on the Project because that much amount is spent on its establishment only every year. Secondly, the estimated construction cost of the Project will also go on increasing. I would like to submit that the Central Government should release a lump sum amount of Rs. 60 crore for completing the work of the project.

[English]

SHRI P.G. NARAYANAN (Gobichettipalayam): Mr. Speaker, Sir, I would like to draw the Government's attention towards the raw deal given to the regional language programmes by the Madras Doordarshan.

Madras Doordarshan's present step of introducing Hindi programme on Metro Channel will certainly be against the interests of the people of Tamilnadu and majority of the people would deem viewing these Hindi programmes as a waste of precious time. Past experience had proved that imposition of Hindi in any form especially through any media would

provoke severe criticism from the masses. Earlier, we have not raised any objection to the screening of Hindi feature films on the National Network. The Metro Channel is intended to promote regional language programmes. Now, the very concept of communication of regional telecast is lost, following Doordarshan's decision to thrust Hindi down the throats of Tamilians through Metro Channel. To communicate with an average Tamilian, programmes necessarily have to be in Tamil and this was precisely the promise on which the Metro Channel was launched. The very purpose of Metro Channel is defeated because the prime time of Metro Channel is taken away for Hindi programmes. Few months back, the prime time in other channels were also taken for Hindi programmes. We are agitated. The Minister of Information and Broadcasting promised to the Members of Parliament from Tamilnadu to restore the original timings, but till now this has not been done.

So, time and again, Doordarshan is being used deliberately to impose Hindi in Tamilnadu. I submit that at least two channels must be reserved for the regional language programmes. In all other Channels also, the prime time should be given for regional language programmes. This is a very sensitive issue. If they fail to mend their attitude on this issue, there is every possibility of reviving the anti-Hindi agitation in Tamilnadu.

I therefore, urge upon the Prime Minister to intervene in this matter and see that the introduction of Hindi programmes in the Metro Channel is stopped forthwith and the prime time is restored to Tamil programmes in Madras Doordarshan and in other Channels also.

[*Translation*]

SHRI RAM KRIPAL YADAV (Patna): Mr. Speaker, Sir, through you, I would like to draw Government's attention to an issue concerning my Constituency of Patna. There is a place named Pali falling between Kolewar and Veeta railway stations. There has been a long standing demand to provide a halt there. The Ministry of Railways had also conducted a survey in this regard and had initiated certain steps. The population of 3-4 lakh people has to face a lot of difficulties for want to transport facilities. Through you, I would, therefore, like to say that the Ministry of Railway should take the required steps as soon as possible and provide the halt without delay to provide relief to the poor, downtrodden and the backward class people of the area soon.

MR. SPEAKER: Now can you discuss these matters in Parliament? You should understand this. There is a legislature for the purpose.

(Interruptions)

SHRI JAGMEET SINGH BRAR: Two relatives of the Ministers, the persons who are occupying....*(Interruptions)*

MR. SPEAKER: You cannot raise those things. That is not going on record.

*(Interruptions)**

MR. SPEAKER: It cannot go on record. You cannot use the Floor of the House of appointments and transfers.

(Interruptions)

MR. SPEAKER: Your people should raise it in the legislature.

(Interruptions)

MR. SPEAKER: It is not going on record.

*(Interruptions) **

MR. SPEAKER: It is not going on record. Please sit down now.

*(Interruptions)**

MR. SPEAKER: You should understand as to what can be raised in Parliament.

(Interruptions)[*English*]

SHRI JAGMEET SINGH BRAR (Faridkot): Mr. Speaker, Sir, through you, I would like to draw the attention of the House to the unemployment problem which is a moot question before the country. I would like to request the Government and I also would like to inform you about this important question. For the last ten years, as you know, in the State of Punjab, there was terrorism, militant movements, etc. Effectively many important people have attributed this to the unemployment problem. For the last ten years, there was no employment basically in the State.

Now, I want to bring to the notice of the Government and also to your notice that in blatant violation of all rules and norms, the State Government Ministers, bureaucrats.... *(Interruptions)*

MR. SPEAKER: It is not going on record.

[*Translation*]

(*Interruptions*)*

MR. SPEAKER: Please sit down now. (*Interruptions*) I am asking you to sit down now.

(*Interruptions*)

MR. SPEAKER: You do not understand that in the Parliament, appointment and transfers cannot be discussed.

(*Interruptions*)

SHRI JAGMEET SINGH BRAR:
Hon. Speaker, Sir, where should we put it?

MR. SPEAKER: In the legislature, not here.

(*Interruptions*)

MR. SPEAKER: There is a Legislative Assembly also.

(*Interruptions*)

MR. SPEAKER: Why don't you understand. What has happened to your understanding?

(*Interruptions*)

MR. SPEAKER: It is not going on record.

(*Interruptions*)*

SHRI MANJAY LAL (Samastipur):
Mr. Speaker, Sir, the proposal for setting up a Diesel loco shed under Samastipur division of North-Eastern railway was made in the budget for the year 1990-91 and an amount of Rs. 9.48 crore was allocated for it. I have got information that for this purpose, material worth Rs. 2 crore has already been brought and kept there but for the past sometime the construction work of diesel shed has been stopped. It is causing resentment among people on this issue. Five steam loco sheds are also being closed in Samastipur Division and there is proposal of retrenchment of labourers also. I would, therefore, like to know as to where these labourers are likely to be absorbed after the construction of diesel shed is completed. More than 50 acre of land is available for the construction of this shed. Repair work of broad gauge railway wagons etc. was to be undertaken at Samastipur railway workshop but it is also being delayed.

In view of the delay in the completion of the above said projects, the people of Samastipur have constituted a forum under the name of Samastipur Railway Vistar-Vikas Manch which is launching various programmes of demonstration and agitation.

I, therefore, urge upon the Government to issue directions for early completion of above mentioned railway projects of Samastipur division.

SHRI RAM PRASAD SINGH (Bikramganj): Mr. Speaker, Sir, I would like to draw the attention of the Government towards exploitation of

farmers in my area. The Government has fixed a support price of Rs. 310 for rice but the Government has not yet opened a godown there for the procurement of rice. So the rice of the farmers is not being purchased. Farmers are facing great difficulty as they are not getting the support price for their rice. Local traders have been exploiting them by purchasing their rice at lower rates. Farmers want to purchase seeds but they are not getting proper price and in a helpless situation they are selling their rice at a lower price.

I, therefore, urge upon the Government of India to revive at the earliest the Governmental agencies in Rohtas an agricultural district of Bihar to start the procurement of rice through them.

[English]

PROF. SUSANTA CHAKRABORTY (Howrah): Sir, this is about the shipping industry in our country in general and the alarming situation that is prevailing in the Hoogly Dock and the Port Engineering Limited in West Bengal in particular. The unit is on the verge of closure affecting the interests of about 1,700 workers.

This being in my constituency, I visited the unit for more than once. What I found is that there is a lack of working capital and there is no order for ships. The bank is not giving any money. The Central Government is not giving the guarantee.

The position has worsened because of the fact that the Andaman and Nicobar Port authorities had placed an order to the unit. The ship has been completed. It has been floated in September this year. But the order has been cancelled because of the time overrun. In the supplementary

budget, after so much of persuasion and communication with the Government, about Rs. 8 crore have been granted. But if this is eaten up by the ship that has been prepared for the Andaman and Nicobar Port authorities, this will go as cash loss to the industry. Faced with this situation, the industry has received order for some vessels. These are almost complete. But because of want of Rs. 1,70,00,000, these are not being finished.

I would urge upon the Government through you to provide at least Rs. 7 crore more to the industry and to request the Andaman and Nicobar authorities so that they restore the order and the fate of 1,700 workers of the shipping industry—it is an important industry in our country—can be improved.

[Translation]

SHRI PRATAP SINGH (Banka): Mr Speaker, sir, through you I would like to bring it to the notice of the Railway Ministry that the previous Government had sanctioned a diesel refining plant for Jhajha junction on North-Eastern railway which I think is the oldest railway colony. But now, with a change in policy and consequential electrification, this programme has been dropped. At present, 2-3 thousand families have been living in that railway colony and it was the only means of their livelihood. Now they are sitting on a dharna. I have come to know that if the Government is not going to pay attention to their grievances and provide them residential units and employment opportunities by launching some other projects, they will start an agitation and will resort to a *chakka jam* on this issue in the month of January. Railway Ministry should realise it that its property worth crores of rupees in that area should be utilised properly.

[Shri Pratap Singh]

otherwise it will be a laxity on their part. I hope that you will inform them and stop this objectionable move of going on a general strike in January.

SHRI KESARI LAL (Ghatampur): Mr. Speaker, sir, last year, a survey was conducted by the Ministry of Agriculture for construction of roads in my Lok Sabha constituency Ghatampur rural area and in the districts of Fatehpur, Hamirpur, Jalaun, Etawah and Farukhabad which are adjacent to Kanpur. There had been at least 20 cases of murder in each village of this area where there has been no proper means of transport. The Agriculture Ministry has got constructed some unmetalled roads in this area. Construction of Pucca roads was stopped last year. I therefore, urge upon the Government to pay attention to this situation to get the road construction projects revived.

[English]

SHRI DWARKA NATH DAS (Karimganj): There is a constant public demand for about ten years that a rail line should be extended from Dullabcherra to Ranpur with a length of 25 kilometers, touching Mizoram border on Karimganj—Dullabcherra Branch Section in Karimganj District, Assam. It is the southernmost part of Karimganj District and two and a half lakhs of people will be benefited if the proposed rail line is constructed. I say this because during monsoon all sorts of surface communications are disrupted for six months and the people of this vast areas remain virtually cut off from the rest of the country. Moreover, the proposed rail line would be of utmost significance for rural industries which will help to enhance the sources of earnings of the rural masses.

So, I urge upon the Ministry of Railways, Government of India to undertake a survey of the aforesaid extension of the rail line and to construct the same at a very early date.

[Translation]

DR. S.P. YADAV (Sambhal): Mr. Speaker, sir, there was a railway accident in my constituency Sambhal in which a jeep collided with a train at an unmanned railway crossing which was open at that moment. As soon as the train reached the crossing, it rammed into the jeep. In this accident three persons namely Om Prakash, Mukut Singh and Sagan Lal lost their lives and three others were injured seriously. I therefore, urge upon the Ministry of Railway to appoint at the earliest someone at this railway crossing and to make proper arrangements for opening and closing the gates of this level crossing at the proper time.

SHRI ASTBUJA PRASAD SHUKLA (Khalilabad): Mr. Speaker, sir, my Parliamentary Constituency is surrounded by Ghaghra and Kohloo rivers. This has made it a flood prone area. Hence the people of this area have to face the scarcity of clean drinking water.

MR. SPEAKER: The problem of scarcity of drinking water comes under the jurisdiction of State Government. The matters related to Municipality are not raised here.

SHRI RAM TAHAL CHOUDHARY (Ranchi): Mr. Speaker, sir, I would like to draw your attention towards the ruthless killings in Bihar on 5.12.93, at 7 O'clock in the morning, S.H.O. Shri Dudhnath Ram and his associates shot dead three persons from Ranchi in Barachati village of district Gaya. Out of these three, one was late Shri Rajesh Dhawan who was a

cloth merchant and was carrying cloth from Banaras in his van at the time two drivers namely, Shri Khaden Yadav and Vinay Kumar Misra were also with him. Shri Dudhnath Ram demanded money from them. On their refusal they pumped the bullets into the bodies of three persons. This man Dudhnath Ram had been a person of criminal nature. He had been a criminal even before his reinstatement in the police..... (Interruptions)... Mr. Speaker, sir, it is a very serious matter...(Interruptions)

MR. SPEAKER: You should know that this matter should be reported to the Police Station. It should not be brought in the Parliament. Please sit down.

(Interruptions)

SHRI TEJ NARAYAN SINGH (Buxar): Mr. Speaker, Sir, Malai Irrigation Scheme is to be completed with a cost of Rs. 5 crore only 14 thousand acre of land will be irrigated after the implementation of this scheme. An amount of Rs. 10 lakhs has already been spent on it. As many as 100 workers employed in this scheme are taking wages without doing anything. I have raised this issue in the meeting of the Water Resources Committee. The Government of Bihar sent a reply that there was a financial crunch, therefore, they were not in a position to continue this scheme. I urge upon the Government of India to release Rs. 5 crores for the implementation of Malai Irrigation Scheme.

[English]

SHRI SUBRATA MUKHERJEE (Raiganj): I would like to draw the attention of the Government to a very serious matter. Guwahati Railway Station is an important Railway Station. It is the Headquarters of the NF Railway. You would be astonished to know that station is provided with only three metre-gauge and two broad-gauge platforms. From

Guwahati Railway Station, most of the important trains viz. Delhi bound, Calcutta bound and even Trivandrum bound leave. From Guwahati, a train covering the longest route in the country also leaves viz. Guwahati-Trivandrum. This Station is not being properly looked after. I urge upon the Government to carefully look into it. There is only one way between the Yard and the Station because of which most of the Superfast trains which leave Guwahati, they always leave very late. so, the Government should look into this urgently and remedial measures should be taken in this regard.

[Translation]

SHRI NAWAL KISHORE RAI (Sitamarhi): Mr. Speaker, Sir, I come from Sitamarhi constituency in Bihar. The Minister of State in the Ministry of Railways is sitting here. There is a metre gauge railway line between Darbhanga and Raxaul via Sitamarhi. It passes through five districts and this is main railway line for the people of Darbhanga, Madhubani, Sitamarhi, Bettiah, Motihari and the plain areas of Nepal. A survey was conducted to convert this railway line into broad gauge line. Through you, I request the hon. Minister to provide money in the next budget to convert this railway line into broad gauge railway line.

[English]

SHRI M. R. KADAMBUR JANARTHANAN (Tirunneveli): Mr. Speaker, Sir, in my constituency, Tuticorin Airport is not functioning for the past six months because of the merger of Vayudoot with Indian Airlines. It has got revenue earning traffic. I draw the attention of the hon. Civil Aviation Minister, through you, that this should be looked into and see that it starts functioning immediately.